

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

0. APPLICATION NO. 18 OF 01

Applicant(s) G.S. Gupta

Respondent(s) UOI

Advocate for

Applicant(s) Mr. J. C. Hanshik

Advocate for

Respondent(s) Mr. K. K. Shah

Notes of the Registry

Orders of the Tribunal

22/1/02

Mr. B. Khan, Counsel for applicant.
Mr. K. K. Shah, Counsel for respondent.

Heard the learned Counsel for the parties.

Applicant has been superannuated, and all the pensionary and retirement benefits have been released in his favour. The applicant now claims interest on the delayed payment. The delay was occasioned only on account of the fact that the applicant has changed his address from Khurja to Kota and the department was corresponding with him at the Khurja address.

We find that there is no departmental lapse in making payment with the alleged delay. The present on does not carry any merit. It is accordingly dismissed.

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A. P. NAGRATH
Adm. Member

(O. P. GARG)
The Chairman

Part II and III destroyed
in my presence on 21.6.07
under the supervision of
section officer () as per
order dated 14.5.07
Section officer (Record)

Recd.
for
file

1/1/02
m/s
m/s